

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday 4th day of December Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/1557/2018

S. Sengeni, Seniority No.-580,
S/o. Subburayan,
Work Inspector,
B & R South Division,
PWD, U.T. of Puducherry.

....Applicant

(By Advocate: M/s. Achari & Antoni Associates)

Versus

1. Union of India Rep. by
The Secretary (Works),
Chief Secretariat, U.T. of Puducherry;

2. The Chief Engineer,
Principal Engineer,
PWD, Union Territory of Puducherry.

...Respondents

(By Advocate:)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

When the matter is called, counsel on record is not present. However, one Mr. C.R. Kumar, advocate represents the applicant and without making any mention of the facts of the case, seeks adjournment of the case for tomorrow. On perusal, it is seen that when the matter was listed for admission on 22.11.2018, Counsel for the applicant was absent and, therefore, the matter was posted for today i.e. 04.12.2018.

2. On further perusal of the OA, it is seen that the applicant has only sought a limited relief in this OA for a direction to the competent authority to dispose of his representation dated 09.08.2018 seeking promotion to the post of Overseer in the light of the order in W.P. 4639 of 2016 dated 19.06.2018. As such, it is for the competent authority to consider the matter in accordance with law and applicable court directions, if any and pass appropriate orders.

3. In view of the above, I deem it appropriate to dispose of this OA at the admission stage itself with a direction to the competent authority to consider Annexure-A/3 representation of the applicant dated 09.08.2018 in accordance with rules/relevant court orders if applicable and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order. Respondents are directed accordingly.

(R. RAMANUJAM)
MEMBER (A)

04.12.2018

Asvs.